

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2866

ANSWERED ON:18.08.2011

ACCIDENT NEAR MALDA TOWN

Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that a passenger train rammed into another express train near Malda town of West Bengal in the month of July 2011;
- (b) if so, the details thereof;
- (c) the reasons identified for this mishap;
- (d) the compensation paid to the victims/dependents of victims; and
- (e) the reasons for increase in cases of rail accidents during the last two years?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO.2866 BY SHRIMATI JAYA PRADA, SHRI YASHVIR SINGH AND SHRI NEERAJ SHEKHAR TO BE ANSWERED IN LOK SABHA ON 18.08.2011 REGARDING ACCIDENT NEAR MALDA TOWN.

(a) & (b): Yes, Madam. On 31.07.2011 at 19.05 hrs., while the Train No.12510 Dn Guwahati-Bangalore Express was on run between Gour Malda and Jamir Ghata stations of Malda Town – Barharwa Section of Malda Division of Eastern Railway, its locomotive and eight coaches derailed infringing the adjacent line. In the meantime, Train No. 53027 Up Azimganj – Malda Town Passenger, which had left Jamir Ghata at 19.02 hrs., side collided with the derailed train engine of Guwahati-Bangalore Express resulting into derailment of the engine and four coaches of the Azimganj – Malda Town Passenger train. 02 persons suffered grievous injuries and 28 persons including 10 railway staff sustained simple injuries in this accident. 02 unidentified dead bodies have also been found at the site. So far it has not been possible to identify them as bonafide passengers.

(c): Statutory inquiry into this incident is being conducted by Commissioner of Railway Safety (CRS), Eastern Circle under the Ministry of Civil Aviation, based at Kolkata. The inquiry has already commenced and its report is awaited.

(d): Compensation to the victims of the accident is payable only after a claim is filed in the Railway Claims Tribunal (RCT) and a decree is awarded by the Tribunal.

(e): The number of consequential train accidents on account of collisions, derailments, fire in train, manned level crossing accidents and miscellaneous reasons have decreased from 115 in 2008-09 to 100 in 2009-10 and further to 93 in 2010-11. In the current year during April to July, 2011 also, such accidents have decreased from 26 to 21 as compared to the corresponding period of the previous year.